

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.2630 OF 2025
(Arising out of S.L.P.(Civil) No.30105 of 2024)

NATIONAL HIGHWAYS AUTHORITY OF INDIA ... APPELLANT(S)

VS.

SEEMA AGGARWAL & ORS. ... RESPONDENT(S)

O R D E R

Leave granted.

Heard the learned counsel appearing for the parties.

The impugned order is modified by directing that withdrawal of 50 per cent of the compensation amount shall be permitted on the claimant/s furnishing a bank guarantee of a nationalized bank to the satisfaction of the executing Court. If the bank guarantee is not furnished within a period of three months from today, the executing Court will invest the amount in a fixed deposit with any nationalized bank and the fixed deposit shall be renewed from time to time till further orders are passed.

The appeal is partly allowed on the above terms.

.....J.
(ABHAY S.OKA)

.....J.
(UJJAL BHUYAN)

NEW DELHI;
February 17, 2025

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30101/2024

[Arising out of impugned interim order dated 28-11-2023 in FAO No. 5722/2023 passed by the High Court of Punjab & Haryana at Chandigarh]

NATIONAL HIGHWAYS AUTHORITY OF INDIA

Petitioner(s)

VERSUS

KULWINDER SINGH & ORS.

Respondent(s)

WITH SLP(C) No. 30105/2024

Date : 17-02-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. K S Kang, Adv.

Mr. Amrendra Kumar Mehta, AOR

Mr. Sahil A Garg Narwana, Adv.

Mr. Ranpal Awana, Adv.

Mr. D N Ojha, Adv.

For Respondent(s) :

Mr. Aabhas Kshetarpal, AOR

Mr. Dhiliban Varadarajan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Civil)No.30101/2024

Issue fresh notice to the first respondent,
returnable on 28th March, 2025.

SLP(C) No. 30105/2024

Leave granted.

The appeal is partly allowed in terms of the signed order.

Pending application, if any, also stands disposed of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

(Signed order in Civil Appeal arising out of
SLP(Civil)No.30105/2024 is placed on the file.)